

wherein Mr. Rajkumar Jaiswal, is appointed as the Interim Resolution Professional of the Corporate Debtor.

- 4) In that view of the matter, the present Company Petition i.e. CP (IB) No. 1172 of 2023 against the Corporate Debtor, is not maintainable as become infructuous; hence, the same is disposed of.
- 5) However, disposal of the present Company Petition shall not fetter the Financial Creditor, **Mr. Mohammad Faisal Karim Goghabori** to lodge their claim before the Interim Resolution Professional/Resolution Professional of the Corporate Debtor.
- 6) There would however be no order as to costs. Ordered Accordingly.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare